

**THE ASSAM SCHEDULED CASTES AND SCHEDULED TRIBES
(RESERVATION OF VACANCIES IN SERVICES AND POSTS)
(AMENDMENT) BILL, 2024**

A

Bill

further to amend the Assam Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Posts) Act, 1978.

Preamble

Whereas it is expedient further to amend the Assam Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Posts) Act, 1978, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act XII
of 1979

It is hereby enacted in the Seventy-fifth Year of the Republic of India.

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Posts) (Amendment) Act, 2024.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment
of section 4

2. In the principal Act, in section 4, for the existing clause (b), the following shall be substituted, namely:-
 - “(b) Fees, if any, prescribed for any examinations for selection to any service or posts shall be exempted in the case of candidates belonging to the Scheduled Castes and Scheduled Tribes.”


VETTED BY THE
LEGISLATIVE DEPARTMENT
25.06.2024

STATEMENT OF OBJECTS AND REASONS

The Assam Scheduled Castes and Scheduled Tribes (Reservations of Vacancies in Services and Posts) (Amendment) Bill, 2024, is proposed to provide exemption of fees for examinations for selection to any service or posts under Govt. of Assam to be collected from Scheduled Caste and Scheduled Tribe candidates.

Henceforth, it is proposed that *“fees, if any, prescribed for any examinations for selection to any service or posts shall be exempted in case of candidates belonging to the Scheduled Castes and Scheduled Tribes”*

The Bill seeks to achieve the above objects.



MINISTER FOR PERSONNEL DEPARTMENT



(DULAL PEGU)
SECRETARY

ASSAM LEGISLATIVE ASSEMBLY

FINANCIAL MEMORANDUM

The total fees collected against the applications for examinations for selection to Services and Posts under the Govt. of Assam will be impacted, since the fees payable by the candidates belonging to SC/ST categories shall not be collected after issuance of the proposed amendment.

A handwritten signature in blue ink, reading "Ananta Prasad Sema". The signature is written in a cursive style with a long horizontal stroke at the end.

MINISTER FOR PERSONNEL DEPARTMENT

MEMORANDUM REGARDING DELEGATED LEGISLATIONS

There is no Delegation of Legislation under the proposed Bill.

A handwritten signature in blue ink, reading "Menta Pistori Seme". The signature is written in a cursive style with a long horizontal line extending to the right.

MINISTER FOR PERSONNEL DEPARTMENT

Statement of comparison of the proposed Amendment of "The Assam Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Services and Posts) Act, 2012"

Section	Existing Act, 2012	Proposed Amendment Bill, 2024
4 (b)	"Fees, if any, prescribed for any examinations for selection to any service or post shall be reduced to half in the case of candidates belonging to the Scheduled Castes and Scheduled Tribes."	"Fees, if any, prescribed for any examinations for selection to any service or post shall be exempted in the case of candidates belonging to the Scheduled Castes and Scheduled Tribes."

श्री लक्ष्मण प्रसाद आचार्य
राज्यपाल, असम

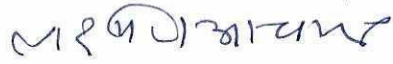


राज भवन, गुवाहाटी
पिन-781 001

RAJ BHAVAN
GUWAHATI

August 09, 2024

Under the provision of Article 207 (1) of the Constitution of India, I, Shri Lakshman Prasad Acharya, Governor of Assam, recommend the introduction of the **“The Assam Scheduled Castes & Scheduled Tribes (Reservation of Vacancies in Services and Posts) (Amendment) Bill, 2024”** in the Assam Legislative Assembly.


(Lakshman Prasad Acharya)
Governor of Assam.


श्री लक्ष्मण प्रसाद आचार्य
राज्यपाल, असम



राज भवन, गुवाहाटी
पिन-781 001

बाजभवन, गुवाहाटी
आगष्ट ०२, २०२४

भारतसं संविधानसं २०१ (५) अनुसूचिदसं चर्त अनुसर्षि
मई, श्री लक्ष्मण प्रसाद आचार्य, असमसं राज्यपाल हिचापे
“The Assam Scheduled Castes & Scheduled Tribes
(Reservation of Vacancies in Services and Posts)
(Amendment) Bill, 2024” विधेयकथन असम विधान सभात
उत्थापन कर्षिवसं बावे अनुमोदन जनालो ।


(लक्ष्मण प्रसाद आचार्य)
राज्यपाल, असम

श्री लक्ष्मण प्रसाद आचार्य
राज्यपाल, असम




राज भवन, गुवाहाटी
पिन-781 001

RAJ BHAVAN
GUWAHATI

August 09 , 2024

Under the provision of Article 207 (3) of the Constitution of India, I, Shri Lakshman Prasad Acharya, Governor of Assam, recommend that the **“The Assam Scheduled Castes & Scheduled Tribes (Reservation of Vacancies in Services and Posts) (Amendment) Bill, 2024”** be taken into consideration by the Assam Legislative Assembly.


(Lakshman Prasad Acharya)
Governor of Assam


श्री लक्ष्मण प्रसाद आचार्य
राज्यपाल, असम



राज भवन, गुवाहाटी
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बाजभवन, गुवाहाटी
आगष्ट ०९, २०२४

ভাৰতৰ সংবিধানৰ ২০৭ (৩) অনুচ্ছেদৰ চৰ্ত অনুসৰি
মই, শ্ৰী লক্ষ্ণণ প্ৰসাদ আচাৰ্য্য, অসমৰ ৰাজ্যপাল হিচাপে
“The Assam Scheduled Castes & Scheduled Tribes
(Reservation of Vacancies in Services and Posts)
(Amendment) Bill, 2024” বিধেয়কখন অসম বিধান সভাই
বিবেচনা কৰিবৰ বাবে অনুমোদন জনালো।


(লক্ষ্ণণ প্ৰসাদ আচাৰ্য্য)
ৰাজ্যপাল, অসম